GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 3024 TO BE ANSWERED ON AUGUST 07, 2025

RESERVATION FOR PERSONS WITH DISABILITIES IN HOUSING

NO. 3024. SHRI BHARATBHAI MANUBHAI SUTARIYA:

SHRI BHOJRAJ NAG:

SHRI CHANDAN CHAUHAN:

SHRI BASAVARAJ BOMMAI:

SMT. VIJAYLAKSHMI DEVI:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRIPC MOHAN:

SHRI JANARDAN MISHRA:

SHRI SATISH KUMAR GAUTAM:

SMT. KAMLESH JANGDE:

SHRI GODAM NAGESH:

MS KANGNA RANAUT:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

SHRI JUGAL KISHORE:

SHRI SURESH KUMAR KASHYAP:

SHRI CHANDRA PRAKASH JOSHI:

SHRI ALOK SHARMA:

SHRI HARIBHAI PATEL:

SHRI MANOJ TIWARI:

SHRI NABA CHARAN MAJHI:

MS. BANSURI SWARAJ:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the benefit of reservation has been extended for Persons with Disabilities (PwDs) in the allotment of houses under Pradhan Mantri Awas Yojana – Urban (PMAY-U) or any other schemes of the Government and if so, the details thereof;
- (b) the percentage of reservation proposed for PwDs/Divyangjans in the allotment of houses under these schemes by the Government;
- (c) the number of divyangjans benefitted by these schemes and allotted houses thereunder across the country, city and State-wise including Mahesana Lok Sabha Constituency;

- (d) the legislative framework or policy initiatives under which the said reservation has been implemented;
- (e) the operational mechanisms set up to ensure that all the eligible beneficiaries get priority in the allotment of houses across the country, city and State-wise including Mahesana Lok Sabha Constituency;
- (f) the estimated number of housing units reserved/likely to be reserved under the said policy across the country since the inception of these schemes, city and State-wise including Mahesana Lok Sabha Constituency; and
- (g) the other initiatives being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (g): 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, the Ministry of Housing and Urban Affairs supplements the efforts of States/Union Territories (UTs), by providing Central Assistance under Pradhan Mantri Awas Yojana-Urban (PMAY-U) since 25.06.2015 to provide pucca houses to eligible urban beneficiaries across the country. The scheme period, has been extended upto 31.12.2025 to complete sanctioned houses without changing the funding pattern and implementation methodology.

PMAY-U is a demand driven scheme and there are no fixed targets. Under PMAY-U preference is accorded to PwDs/divyangjans in allotment of houses. There is no reservation prescribed by Government of India though States/UTs may adopt mechanisms for ensuring preference. Therefore, there is no data on houses reserved likely to be reserved. Total 84,864 PwDs/divyangjans benefited under PMAY-U in the country, including 75 in Mahesana Lok Sabha Constituency, in State of Gujarat. State/UT and city wise details of divyangjans benefitted under PMAY-U can be accessed at https://pmay-urban.gov.in/PHQ/LSUQ-3024.pdf

Further, based on 9 years of experience and learning from implementing PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 to assist 1 crore additional eligible urban beneficiaries through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

As per the scheme guidelines of PMAY-U 2.0, preference under the Scheme is given to Widows, single women, Persons with Disabilities, Senior Citizens, Transgenders, persons belonging to Scheduled Castes/Scheduled Tribes, Minorities and other weaker and vulnerable sections of the society.
